

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No.8178 of 2021

Priya Singh @ Chatni Don ... Petitioner
-Versus-
The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
[Through Video Conferencing]

For the Petitioner : Mr. Vikash Kumar, Advocate
For the State : Mr. Anup Pawan Topno, A.P.P.

Order No.02

Dated 06th September, 2021

Heard the parties.

The defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Sonari P.S. Case No.02 of 2020.

The petitioner and her husband had demanded Rs. 50,000/- from the informant as extortion money. On 30.09.2019, on the point of pistol Rs.11,740/- was looted.

A supplementary affidavit has been filed by the petitioner, from which it appears that the matter has been compromised.

Mr. Anup Pawan Topno, learned A.P.P. has submitted that the petitioner has got seven criminal antecedents.

However, considering the fact that the petitioner is in custody since 25.02.2021, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned JMFC at Jamshedpur in connection with Sonari P.S. Case No.02 of 2020.

(Rongon Mukhopadhyay, J.)